

**THE INDIAN SUCCESSION
(AMENDMENT) BILL, 1956**

THE MINISTER OF LAW (SHRI A. K. SEN)
: Sir, I beg to move:

"That the Bill further to amend the Indian Succession Act, 1925, be taken into consideration."

This is a formal amending Bill necessitated by the integration of the State of Jammu and Kashmir within the territory of the Union of India. Section 382 applied to all Part B States excluding the State of Jammu and Kashmir, because that was before the integration of that State. It is now necessary to bring the succession certificates granted by that State in line with the succession certificates granted by other States. It is a formal amendment which is necessary and follows logically from the integration of that State.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Indian Succession Act, 1925, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1—Short title

SHRI A. K. SEN: Sir, I move:

2. "That at page 1, line 4, for the figure '1956' the figure '1957' be substituted."

MR. CHAIRMAN: The clause and the amendment are before the House.

SHRI A. K. SEN: It is also a very formal amendment necessitated by reason of the fact that we are passing it in the year 1957. The amendment is that for the figure 1956, the figure 1957 be substituted at page 1, line 4.

MR. CHAIRMAN: The question is:

2. "That at page 1, line 4, for the figure '1956' the figure '1957' be substituted."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill."

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI A. K. SEN: Sir, I move:

1. "That at page 1, line 1, for the word 'Seventh' the word 'Eighth' be substituted."

MR. CHAIRMAN: The question is:

1. "That at page 1, line 1, for the word 'Seventh' the word 'Eighth' be substituted."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The Enacting Formula, as amended was added to the Bill.

The Title was added to the Bill.

SHRI A. K. SEN: Sir, I move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is

"That the Bill, as amended, be passed."

The motion was adopted.